

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 47**

**C.P. (IB)/295(MB)2024**

CORAM:

**SH. PRABHAT KUMAR            JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **24.06.2024**

NAME OF THE PARTIES:    **VINSARI FRUITECH LIMITED    V/s**  
**BHAVESH DAMODAR BHADRA**

Section 95(1) of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

**C.P. (IB)/295(MB)2024**

- 1) Mr. Yahya Batatawala, Ld. Counsel for the Petitioner is present.
- 2) Ld. Counsel for the Petitioner seeks some time to proceed further in the matter contending that the Report of the Resolution Professional is pending.
- 3) In that view of the matter, Resolution Professional is directed to expedite the filing of Report and place on record the same in the present matter.
- 4) Stand over to 16.07.2024, for further consideration and hearing.

Sd/-

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

Vedant Kedare